

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

Notification No. 69/2023-Customs (N.T.)

New Delhi, dated the 27th September, 2023

S.O.(E). — In exercise of the powers conferred by sub-section (4) of section 51A of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs, on being satisfied that it is necessary and expedient to do so, hereby makes the following amendments to the notification No.18/2023-Customs (N.T.) dated the 30th March, 2023, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide S.O. 1528 (E), dated the 30th March, 2023, namely, -

In the said notification, in para 2, for the words, '30th September, 2023', the words '30th November, 2023' shall be substituted.

[F. No. 442/02/2017-Cus IV(Pt)]

(Radhe Krishna)
Under Secretary to the Government of India

Note: The principal notification was published in the Gazette of India, Extraordinary, Part-II, Section-3, Sub-section (ii), vide notification no. 18/2023–Customs (N.T.), dated the 30th March, 2023, vide number S. O. 1528 (E), dated the 30th March, 2023 and was amended by notification no. 31/2023-Customs (N.T.) dated the 26th April, 2023, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1935(E), dated the 26th April, 2023 and notification no. 49/2023-Customs (N.T.) dated the 30th June, 2023, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 2831(E), dated the 30th June, 2023.